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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI, 5

ORIGINAL APPLICATION NO. 329/2000(7)
Sei G. C. Chauley
versus.

APPLICANTS

Union of India &ors .

Respondents.

FOR THE APPLICANT(S)
ADVOCATE Mr. R.P. SLADWA
Dr. M. Pathon

FOR THE RESPONDENT (S)

C.G. s.c.

Notes of the Registry DATE Y

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De Registrar.

Communicated to the hasties Counsel vide DNO 339/2000(7).

19.10.2000 Present: Hon'ble Mr.Justice D.N. Chowdhury, Vice-Chairman.

Heard Mr.R.P. Sarma, learned counsel for the applicant.

Let the applicant submit an application as per procedure establi-shed by law and put up the matter thereafter.

Vice-Chairman

None appears for the applicant to press the application today also, but however, Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents was present.

The applicant preferred a Writ Petition before the Hon'ble High Court assailing the order dated 25.9.2000 posting the applicant, Superintending Archaeologist A.S.I., Guwahati Circle to the Office of S.A., A.S.I., Excavation Branch, Nagpur against the vacant post. By order dated

Contd./2

3.5.2001

An additional officianist on behalf of the Applicant has been Soutomished.

Thomas

3.10.2000 in WP(C) 5716 of 2000 the Hon'ble High Court issued rule and transferred the matter to the Tribunal. By the said order the High Court also suspended the order of transfer for three weeks. The matter came before this Bench and the party was addressed to take formal steps as per law. No steps so far taken.

It seems that the applicant has lost interest to pursue the matter. The matter pertains to an order of transfer passed on 25.9.2000.

In the set of circumstances, the application is dismissed.

Vice-Chairman

ble

IN THE GAUHATI HIGH COURT

(High Court of Assem Nageland, Meghalaya, Manipur, Tripura, Mizoram & Arenackal Pradesh)

CIVIL APPELLATE SIDE

Appeal from Civil Rule	tt menn gha n ersummen same	w	0(()	No. 5.7/6	. of to 2000
* S		~ +,,		·	

Bopal ch. Chamley Petitioner

Versus

The union of India

Respondent Opposite-Party

Appellant Mrs Do. M. Goza ami, Advos Petitioner Respondent

Opposite-Party

C.G.B.C

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Noting by Officer or Advocate	Serial No.	Date	Office notes, reports, orders or proceedings with signature
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3.10.2000

BEFORE

THE HON BLE MR. JUSTICE JN SARMA. Heard Mr. RP Sharma, learned counsel for petitioner.

Let the records be called for. Let a rule issue calling upon the respondents to show cause as to cause as to why a writ should not be issued as prayed for; and/or why such further or other orders should not be passed as to this court may seem fit and proper.

Mr. KK: MAHANTA, Lbarned: CGSC accepts notice on behalf of respondents

Office notes, reports, orders or proceedings with signatures Neting by Office of Advocate Serial No. This matter is taken up in view of the fact that as on today the Tribunal is not available inasmuch as the Vice Chairman is on leave. This matter shall stand transferred to Tribunal at Guwahati. For a period of 3 weeks from today, the order dated 25.9.2000 shall stand suspended. JUDGE * 77

THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA MANIPURA : TRIPURA MIZORAM AND ARUNACHAL PRADESH)

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DISTRICT: KAMRUP

IN THE GAUHATI HIGH COURT

(The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh)

(Civil Extra Ordinary Jurisdiction)

W.P.(c) No. 576.1 2000

Shri G.C.Chauley

.....Petitioner.

The Union of India & Others

.....Respondents.

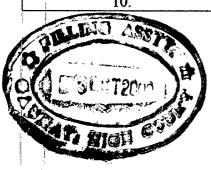
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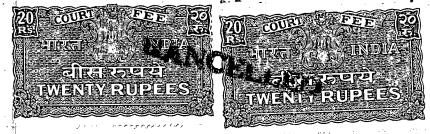
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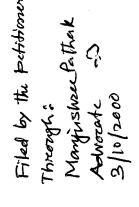
Filed by:

Manginstree Pathak Advocate

Date: 3.10.2000



DISTRICT: KAMRUP



IN THE GAUHATI HIGH COURT

(The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram, and Arunachal Pradesh)

(Civil Extra Ordinary Jurisdiction)

W.P.(c) No. 5.7.16.../2000.

Bench:

B

Code:

10050

Matter:

The Hon'ble Shri Brijesh Kumar, B.A., L.L.B., The Chief Justice of Gauhati High Court and His Lordship's Companion Justices of the said Hon'ble Court.



IN THE MATTER OF:

A petition under Article 226 of the Constitution of India for issuance of a writ in the nature of mandamus and/or certiorari and/or any other appropriate writ, order or direction.

-And-

IN THE MATTER OF:

Office memorandum No. 20014/3/83-E-IV dated 14.12.83 fixing tenure of posting in North-Eastern states and transfer to choice station.

-And-





IN THE MATTER OF:

Malafide and violation of terms of O.M. dated 24.12.83, principles of natural justice and non-disposal of representations dated 21.6.2000 and 27.9.2000, for issuing transfer order vide F.No. 2-5/98- Adm.I dated 25.9.2000.

-And-

IN THE MATTER OF:

Shri Gopal Chandra Chauley,
S/o- Late Dasarathi Chouley,
aged about 55 years, resident of village
Chandrapur, P.O. Bagnan, District- Howrah (West
Bengal), now residing at Panjabari, Guwahati781037.

.....Petitioner

- Union of India,
 Represented by the Secretary to the Govt. of India,
 Department of Culture,
 Ministry of Cultural Affairs and Youth Services,
 Shastri Bhawan, New Delhi-1.
- Director General,
 Archeological Survey of India,
 Janpath, New Delhi-110011.
- Shri Satya Pal,
 Director (Administration),
 Office of the Director General,
 Archeological Survey of India,
 Janpath, New Delhi-11.
- Shri Syed Jamal Hasan,
 Office of the Superintending Archeologist,

No.

Archeological Survey of India, Lucknow Circle. Lucknow-226018.

Shri L.S.Rao,
 Office of the Superintending Archeologist,
 Archeological Survey of India,
 Bhubaneshwar Circle,
 Bhubaneshwar.

.....Respondents.

The humble petition of the petitioner above named:

Most Respectfully Sheweth:

- 1. That your petitioner is a citizen of India being permanent resident of Village Chandrapur, P.O. Bagnan, District Howrah, West Bengal, and presently residing at Panjabari, Guwahati 781037. Your petitioner is working as the Superintending archeologist at Guwahati under the Respondent No.1, 2 and 3. Therefore, the petitioner is entitled to all protection under the Constitution of India and any other law, rules framed thereunder.
- 2. That the Respondents No. 1 to 3 are the State and the authorities and the Respondent no. 4 and 5 are the private respondents. The respondent No.4 has been ordered to be promoted and posted at Guwahati in place of the petitioner while the Respondent No. 5 has been promoted and posted at the same station at Bhubaneshwar. It is to be mentioned here that the petitioner had acquired a right to be posted at Bhubaneshwar as he opted for his posting at Bhubaneshwar.
- 3. That the petitioner was promoted and posted as Superintending Archeologist with effect from 16.8.85 at Bhubaneshwar, where he worked

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upto 29.8.97. Thereafter, he was transferred and posted at New Delhi as Project Director, Konarak, and Officer on Special Duty (OSD). This was done vide Office Order No. F.3-12/97-Adm.I dated 1.8.97. The petitioner worked at New Delhi from 1.9.97 to 16.4.98, when he was again transferred to Guwahati Circle at Guwahati as Superintending Archeologist where he joined with effect from 17.4.98. This was done Vide Office Order No. F.3-12/97-Adm.I dated 3.4.98. After his joining art Guwahati, the Petitioner had to face serious threat to his life and property, from the ant social elements and extremists. Inspite of such hostile situation, the petitioner could manage to complete his various project works successfully and submitted his reports to the respondents No.1,2 and 3. Considering the sincere services and experience of the petitioner, the Respondent No.3 had issued a certificate of appreciation vide D.O. letter No. PA/D(Adm)/Misc/98 dated 10.7.98. The petitioner has completed 31 years of service in the department.

The copy of the said Office Order dated 1.8.97, 3.4.98 and certificate dated 10.7.98 are annexed hereto as Annexure A_1 , A_2 and A_3 respectively.

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4. That the Government of India, Ministry of Finance (department of Expenditure) vide Office Memo No. 20014/3/83-E-IV dated 14.12.83 made some special provisions applicable to civilian employees posted in the States and Union Territories of North Eastern Region as a measure for improvement of conditions of service. This was done with the objective to attract and retain the services of competent Officers for service in the North East, the area being inaccessible and difficult terrain. This Office Memorandum is a Presidential order having the force of law. Amongst other, the said Office Memorandum has provided for fixed tenure posting. The said provisions are quoted below:

"There will be a fixed tenure of posting of three years at a time for officers with service of ten years or less and of two years at a time for Officers with more then ten years of service. Period of leave, training etc. in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers on completion of fixed tenure of service mentioned above may be considered for posting to a station of their choice as far as possible."

X.C.

In addition to posting to choice station, such Officers who completed the tenure in the North Eastern region are also given some extra weightage like Central Deputation, training abroad, promotion in cadre post and a special entry in the C.R. This petitioner has been working continuously at Guwahati since 17.4.98 and has completed about 2 years and 6 months in the North Eastern region. Hence, he is entitled to be posted at a station of his choice as a matter of right.

The copy of the said Office Memo. dated 14.12.83 is annexed as Annexed as Annexure A₄.

That the petitioner on completion of his tenure of 2 years in tee North Eastern region, made a representation to the competent authority, Respondent No.2, on 21.6.2000 and thereby requested to transfer and post him in any of his choice stations, namely: Bhubaneshwar, Calcutta, Patna or Hyderabad. The said representation was sent to the Respondents No.2 vide forwarding letter No. SA/ASI/GC-2000-751 dated 21.6.2000. but the Respondent No. 2 and 3 did not take any step nor gave any reply to the said representation and the same is still pending disposal.

As the Respondent No.2 and 3 maintained silence over the 21.6.2000 representation submitted by the petitioner, the petitioner once again, submitted another representation on 27.9.2000 addressed to the respondent No.2 through speed post. Moreover, to ensure receipt of the said representation, the petitioner again sent the copies of the representations dated 27.9.2000 and 21.6.2000 through fax on 30.9.2000. By the representation dated 27.9.2000, the petitioner again reasserted the fact that he has completed the tenure posting in the North Eastern region and now he is entitled to be transferred and posted anywhere in his places of choice, namely: Calcutta, Patna, Hyderabad or Bhubaneshwar. The petitioner also asserted that his wife being an acute patient of diabetes and connected heat ailment, for which his care and attention is very much necessary for her.

The copies of the representations dated 21.6.2000 and 27.9.2000 are annexed as Annexure A_5 and A_6 respectively.

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That while the representations were pending consideration and disposal, the respondent No.3 has issued the impugned transfer order vide Office order No.191/2000-Adm.I and communicated vide letter F.No.2-5/98-Adm.I dated 25.9.2000 (which was received by the petitioner on 30.9.2000 in the evening). According to the said impugned order, the petitioner has been transferred to Nagpur and the Respondent No. 4 has been posted by transfer on promotion in place of the petitioner. On the other hand, the petitioner applied for his posting in a station of choice as a right accrued on him and exercised options, amongst other places to Bhubaneshwar also. But the Respondent No.2 and 3, in complete disregard to his pending representation and request have transferred him to a far distant place (Nagpur), whereas they have promoted and posted the respondent No.5 in the same station at Bhubaneshwar.

Moreover it is surprising to note that the transfer order of the petitioner is very much ill-intended and vitiated with malafide as his transfer is made 'with immediate effect in public interest' and that too with a direction to hand over charge to his subordinate officer. Apparently, the impugned order is nothing but an order of promotion and posting of the Respondent No. 4 and 5, where as the petitioner, who is a very senior officer in the rank of Superintending Archeologist, instead of being considered favorably under the provisions of the O.M. dated 14.12.83, has been transferred to another station with complete disregard to his request and right accrued under the said O.M. dated 14.12.83.

The copy of the impugned transfer order dated 25.9.2000 (received on 31.9.2000) is annexed as Annexure A₇.

7. That the impugned transfer order is also bad for affecting it in the mid academic session. The youngest son of the petitioner is pursuing studies in diploma course of computer application at Guwahati. The session has started from September 2000 for six months and is scheduled to be over by the end of February 2000. The daughter of the petitioner is also doing her M.A. course in the Utkal University in Orrisa.

The copy of the money receipt issued by the National Institute of Computer Management, Guwahati is annexed as Annexure A₈.

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- 8. That it is also well known to the Respondent No. 2 and 3 that this petitioner is also a diabetic patent and he is also suffering from piles for which he underwent surgerical operation. Under these circumstances, if he is transferred to a far distant place like Nagpur, his life would be miserable and it would be very difficult to manage his family at 3/4 places with so much of bad health for himself and his wife. The petitioner craves the leave of this Hon'ble Court to allow him to rely upon and produce such documents relating to ailment of his wife and for himself during the course of the hearing of the case.
- 9. That this petition has been filed in this Hon'ble High Court as there is no Bench available of the Central Administrative Tribunal, Guwahati Bench since 29.9.2000 upto 17.10.2000 due to long vacation. There would be vacation Bench of the Hon'ble Tribunal only on 17.10.2000 and 19.10.2000 but due to the nature of direction given in the impugned order and the petitioners apprehension that the petitioner may be relieved of his duties by his reliever; this petition has been filed in this Hon'ble High Court. In similar circumstances, this Hon'ble High Court, on analogous matter had entertained such petitions when the Bench of the Central Administrative Tribunal at Guwahati was not available. However, such petitions were subsequently transferred to the Tribunal with specific direction and continuing the order of stay if there were any. One of such cases was W.P.(c) No.4127/2000. If this petition is not entertained and admitted by this Hon'ble High Court, the petitioner would suffer irreparable loss and injuries and the object of the Office Memo. dated 14.12.83 would be frustrated.
- 10. That the law relating to transfer is well settled by the Apex Court; as no Court or Tribunal shall interfere with such transfer order unless such order id vitiated with malafide, violation of statutory rules. All matters regarding personal difficulties/problems are to be taken up with the departmental authorities for consideration. But in the instant case, the impugned transfer order has been issued with clear malafide action of the respondent No.2 and 3, particularly the Respondent No.3 who knows well about the petitioner when the representations were pending with him, more so on the face of the Office Memo. dated 14.12.83. Therefore, the impinged order is

vitiated as it is intentionally made to be with immediate effect and with directions to hand over charge to a subordinate officer, although there is no such urgency or exigency apparent on the face of the order. Moreover, the Respondent No.3 has issued the order in contravention of the terms and conditions of the Office Memo. dated 14.12.83, which has the force of law. The petitioner acquired a right to get his transfer to a place of choice and accordingly submitted representation naming the stations of choice but the respondent No.2 and 3 has denied the same right to the petitioner. Hence it is a fit case in which this Hon'ble High Court would be pleased to exercise its jurisdiction.

- 11. That the reliever of the petitioner, namely Sri. K. Lorduswamy, Deputy S.A., who is on leave and is expected to resume duty by 3.10.2000 is very likely to demand handing over of charge from the petitioner and the petitioner apprehends to be relived to by 3.10.2000 itself.
- 12. That the petitioner has a right to get his transfer to the station of his choice in terms of the aforesaid Office Memo. dated 14.12.83 and on the basis of his representations dated 21.6.2000 and 27.9.2000. Under such circumstances, while the said representations are pending, the impugned order dated 25.9.2000 is illegal, arbitrary and vitiated with malafide. The impugner order being issued without disposal of then representations amounts to violation of principles of natural justice and administrative fairplay. The petitioner also has the right of legitimate expectation, which has been denied to him. The petitioner deserves reward under Office Memo. dated 14.12.83 but instead got punishment in the form of transfer to Nagpur.
- 13. That the petitioner demanded justice that has been denied to him.
- 14. That the petitioner states that there is no other alternative and efficacious remedy available and the relief prayed for, if granted, shall be just, proper and adequate.
- 15. That this petition has been made bonafide and for the ends of justice.

In the premises aforesaid, it is therefore, prayed that Your Lordships would be pleased to call for the entire records, issue rule calling upon the respondents to show cause as to why a writ of the nature of Mandamus should not be issued directing the Respondent No. 1, 2 and 3 to cancel or modify the impugned transfer order dated 25.9.2000 (Annexure- A₇) only to the extent of the impugned order of the petitioner transferring him from Guwahati to Nagpur, and to stay the said impugned transfer order to enable the petitioner to file an application before the Hon'ble Central Administrative Tribunal, Guwahati Bench, as the Bench is not available till such time when the bench is available or for at least for one month from today and/or writ of Certiorari to set aside and quash the said impugned transfer order dated 25.9.2000 and after hearing after hearing the parties, including the causes, if shown, and perusing records shall further be pleased to make the rule absolute by setting aside and quashing the said transfer order dated 25.9.2000 and/or pass any such order or orders as Your Lordship may deem fit and proper.

-And-

Pending the rule, this Hon'ble Court shall also be pleased to pass an interim order to stay the operation of the impugned transfer order dated 25.9.2000 (Annexure A₇) or the same may be kept in abeyance.

And for this act of Your Lordship's kindness the petitioner shall ever pray.

AFFIDAVIT

I Shri Gopal Chandra Chauley, S/O- Late Dasarathi Chauley, aged about 55 years, resident of village Chandrapur, P.O. Bagnan, District- Howrah (West Bengal), presently resident of Panjabari, Guwahati-37, do hereby solemnly affirm and state as follows:

That I am the petitioner in the instant case, and I am fully acquainted with the facts and circumstances of the case.

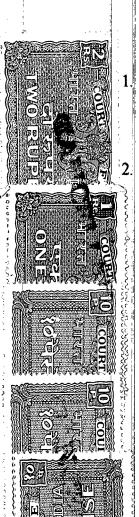
That the statements made in the paragraphs 1,2,8,10,11,13,14.4.15. are true knowledge and belief and the statements paragraphs. 3, 4, 5, 6, 7, 9, 212 being matters of record are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Court.

And I sign this affidavit on this 3rd day of October 2000 at Guwahati.

Gobal change chanley

Identified by me

Arken Alignopoor



W.

No F .3-12/97-Adm :I Govt of India ARCHAECLOGICAL SURVEY OF HIDIA: 1 AUG 1997

Janpath, the 1 August 1997

OFFICE CODER 110.243/97-ADIC .I

The following postings/transfers of Superintending Archaeologicto are hereby ordered, in the public interest, with immediate effect and until further orders:-

Sr. Hame of the Officer

(1) Shri C. Dorje Director General, Srinagar Cirole, a vecant L.S.I., H.Dolhi Jamenu pout

(2) Dr. G.C. Chauley O/o S.A., A.S.I., Office of Vice Shri Ehrbensswar Odr. Director General, G. Dowjo, clo, Bhubaneower A.S.J., N. Delhi S.A.

(3) Shri K.K. Rememurthy O/o S.A. (Gustom), O/o S.A. , A.S.I., Vice Dr. A.S.I., Thiru- Bhubeneswer Oin G.S. vanenthapurem ole, Bhubeneswer Cheuley, S.A.

Consequent upon the above transfers:

- (1) Dr.(Km.) Arundisti Benerjee, Deputy Superintending Archaeologist (Publication) will take over the charge of the post of Superintending Archaeologist (Publication) from Shri C. Dorje, Superintending Archaeologist, enabling him to join at his new place of posting immediately;
- (2) Shri L.S. Reo, Deputy Superintending Archaeologist,
 Thrisour Cirole, Thrisour, will take over the charge
 from Shri K.K. Rememurthy, Superintending Archaeologist,
 demediately enabling him to join duties at Office of
 Superintending Archaeologist, A.S.I., Shubeneover Cirole,
 Bhubaneouer. Shri L.S. Reo, Deputy Superintending
 Archaeologist, will, in addition to his own duties,
 hold the charge of the O/o Superintending Archaeologist
 (Customs), A.S.I., Thir evenenthapuren, with immediate
 effect and until further orders; and

Continued to be

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comtd....

(3) Shri T d. Alone, Deputy Superintending Archeeologist, Thubanes er Circle, will take over the charge of the Ehubanes ar Circle office from Dr. G.C. Charley, G.A., immediately enabling him to report for duty at the Office of Director General, A.D.T., Januath, New Delhi. Shmi T.J. Alone, Deputy Superintending Archaeologist, will, in addition to his duties, hold the charge of oursent duties of Superintending Archaeologist and will also sot as Head of Office and Drawing & Disbursing Officer in reduct of the O/o Superintending Archaec-logist, A.S.I., Bhubaneswar Circle, Bhubaneswar, till joinining duties by Superintending Archaeologist or till further orders, whichever is earlier.

Mindi version will follow.

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THEORID A

POST

Simi C. Dorje, C.A., Pub Branch, They are requested to Mind. A. J. J., Hors. Office, H. Delhi. Ly ensure proper heading/Dr. (Mn.) A. Bandrjee, Dy.S. M. (Pub.), toking over of charge with e copy of cherge report to 1. S.I., Hers. Office, II Dedit.

Dr. G.C. Chauley, S.A., A.S. 4., Blaubaneswar Circle, Ehubanesdar.

Giri Ta dalone, Dy G d. ., La at ., Shubaneswar Circle, Bhubaneswar.

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3. Adm. II/Cash Section, Hers. Office (6 ocodes each).

All Archaeological /Offices.

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All dealing Assistants in Adm. I Section.

Secretary General/President, A.I.A.S.A., Bangaloro/Agra.

Dy Director (C.L.), Eqrs. Office, for hindi vorsion pl.

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(9) Shri T.J. Alone, Deputy Superintending Archaeologict, Thubanesuar Circle, will take over the charge of the Ehubanesuar Circle office from Dr. G.O. Chauley, G.A., immediately embling him to report for duty at the Office of Director General, A.D.T., Januath, New Delhi. Shri T.J. Alone, Deputy Superintending Archaeologist, will, in accidion to his duties, hold the charge of owner's duties of Superintending Arolaseologist andwill elso act as Head of Office and Drawing & Disbursing Officer in respect of the O/o Superintending Archaeclogist, A.S.I., Bhubaneswar Sirole, Bhubaneswar, till dedutating dutties by Superintending Archaeologict on till further orders, whichever is earlier.

Imindi version will follow.

Rampine . CATYA PAL (Account expension) Director

Copy to 1-

GTEED

CELEGI

POST

Shui C. Dorde, S.A., Pub. Branch,

They are requested to the landing/ A.J.I., Hers. Office, H.Delhi. (Pub.), taking over of charge with L.J.I., Hers. Office, H.Delhi.

Dr. J.C. Chauley, S.A., A.S. W., Bhubaneswar Circle, Bhubaneswar. 4. Shri Ta dalone, Dy S d., A.S.I.,

Shubaneswar Circle, Bhubaneswara

Gind K.K. Rememberthy, GA (Gustoms), L.S. I., Thirtwensenthapuran. Bird L.S. Rao, Dy.S.A., A.S. I.,

Timicour Circle, Thrisaur.

Director (Pub.), A.S.I., Egrp. Office (2 copies), with the request to kindly ensure proper handing/taking over of charge before cotual relief of Shmh C. Dorje, G.M.

C/o S.A., L.D. T., Bhubenesver Circle, bhubanesver (2 copies).

C/o S.A. (Customs), A.S.I., Thrivanenthapuren (2 copies).

Pay & Accounts Office, A.M.I., M.Delhi/Hydersbad (2 copies)

11. P.J. /P. d. to D.J. /k.D. G. (Adm.) /Dir. (Adm.) /D.D. (Ac).

Adm. II/Cash Sections at Equa. Office.

10. All Archaeological Offices.
15. No F.3-5/55-Act.I / Guard file / Office Order file.
16. All dealing Assistants in Adm.T Section.

Georetery General/President, 1.1.1.5 A., Bangalore/Agra.

Dy Dimeotor (C.L.), Eqrs. Office, for hindi vorsion pl.

Admin . I Section for mecond.

No F.3-12/97-Adm.I Govt. of India ARCHAECLOGICAL SURVEY OF HIDIA AUG 1997

Hew Delhi-11, the 1 August 1997

OFFICE ONDER 110.243/97-ADI: .7

The following postings/transfers of/Superintending Archaeologicto are hereby ordered, in the public interest, with immediate effect and until further orders:

Sr. Heme of the Offheer

(1) Shri C. Dorje

Director General, Srinager Cirole, a vocate
L.S.I. H.Delia James

(2) Dr. G.C. Chauley

Olo S.A., A.S.I., Elimeneouer Cdrolo, Bhupeneouer Office of Vice Shri Director General, C. Derjo, A.J., II Delhi C.A.

(3) Shri K.K. Remembry 0/0 S W. (Oustom).
A.S.I. Thirtivanentiapurem

O/o S.A., A.S.I., Vice Dr. Bhubenesver Oun G.C. cle, Bhubenesver Chauley, S.A.

Concedient upon the above transfers :-

- (1) Dr.(Km.) Amendiati Benerjee, Deputy Superintending Archaeologist (Publication) will take over the charge of the post of Superintending Archaeologist (Publication) from Shri C. Dorje, Superintending Archaeologist, enabling him to join at his new place of posting immediately;
- (2) Shri L.S. Rao, Deputy Superintending Archaeologist,
 Thrisour Cirole, Thrisour, will take over the charge
 from Shri K.A. Ramamurthy, Superintending Archaeologist,
 thmediately enabling him to join duties at Office of
 Superintending Archaeologist, A.S.I., Bhubaneower Cirole,
 Ehubaneougr. Shri L.S. Rao, Deputy Superintending
 Archaeologist, will, in addition to his own duties,
 hold the charge of the O/o Superintending Archaeologist
 (Customs), A.S.I., Thiruvananthapuman, with immediate
 effect and until further orders; and

.../2-

13_

He W. 3-12/97-Adm. I Sout. of India ARCHIECIOSISAL SWEWE INDIA

> Jennath, New Delhi-110011, the 2 APRIL 1996.

> > -3 APH 1770

CEPTOS OFDE HC .77/98 LDI .I

The following postings/transfers of Superintending Archaeologicts are hereby ordered, in the public interest, with immediate offect and until further orders:

On Name of Officer		New place of posting	Remembe
(1) Dr. K.P. Poonsohs	Bangalore Circle,	C/o D.G., ASI, New Delhi	Against a vacant post
(2) Dr. P.K. Hichra	Chendigarh Odrole, Chandigarh	Bhopel Circle, Bhopel	Vice Shri AK Sinha, CA
(3) Sh. A.K. Sinha	Bhopal Circle, Bhopal	C/o D.G., ASI, New Delhi	Against a vecent peat
(4) Sh. P.W. Triwedi	Temple Survey	New Delhi	Against a vacant post
Dal. (201-120)	•	Tample Survey Project, Bhopal	5W LLIMOGA
(6) Sh. O. Dorje	Srineger Cimcle, Jameu	Obendigerh Cir.	Will Indiana, wa
(7) Dr. G.C. Chauley	C/o D.G., A.S.R., Hew Delhi	Gurahati Cirole Gurahati	J.Dac, Jac.
(S) Dr. E.R. Mend	Excevation Branch, New Delhi	Srinegar Oirole Jammy	Dorge, was
(9) Dr. D. Jitonera Das	"Gurahati Circle, "Gurahati	OTA DETIGETOR A	100120.02,
(12) Km. Kadhu Bela	C/o D.G., A.S.I., New Delhi	Excavation Br.,	Vice Dr. 544.

Consequent upon the above postings/transforos-

1. All the Superintending Archaeologicts, do transferred, will hand over the complete thereof of his/their office to his/her/junior Deputy Superintending Archaeologict, who will, in addition to his own duties, hold the charge of current duties of Superintending Archaeologist and will act as Head of Office and Drowing & Disbursing Officer/Ohoque Drawing Officer, till a regular Superintending Archaeologist joins duty or until further orders, whichever is earlier. Dr. P.K. Trivedi, S.A.,

.../2-

Contigued to be Jour Copy Jour Copy Advocate

will hand over the charge of his office to Shut Harayan Vyas, Deputy Superintending Archaeologist, C/o S.L., A.S.I. Bhopel Circle, Bhopel, who will, in addition to his own duties, hold the charge of the C/o S &., &B.I., Temple Survey Project, Bhopal and will act as its Head of Office and D D. G./C D.C., till Shri K.K. Ramamurthy, S &., joins duty.

- Shrd T. J. Llone, Deputy Superintending Archaeologict, in add-dition to his own duties, will hold the charge of the current duties of the post of Superintending Archaeologist and will act as Head of Office and D.D.C./C.D.C. in respect of the C/o S.L., L.S.E., Bhubeneover Oirole, Bhubeneover, with immediate effect and until further opders.
- 3. Km. Madhu Bala, Superintending Archaeologist, in addition to her duties, will hold the additional charge of the Kalibangan Section of the O/o Pirector General, L.S.I., New Deliant this factor. Delhi, till further orders.
- 4. All the concerned Superintending Archaeologists will hand over the complete charge of their existing posting by 13.4.1998 positively and furnish compliance report by Fax.

"Edndi version will follow."

(SMIL PLL) Director (Administration)

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 All Cifices concerned (Para 1, Col.3 & 4). RECD. POST
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 General Secretary/President, LaIL.C.L., New Delhi/Hangalors.

 Office Order file / Guard file.

- 12. Filo No.3-/2/98-//m.I.

 13. Adm. II / Resh Wootlon, Hors. Cffice, New Delki (2 copies each).

 14. Dy. Director (C.L.), Hors. Office, N.Delki, for hindi version pl.

 15. P.S. to Secretary (Culture)/Jt. Georetary (N), Shaotri Bhavan, Nov Delki.

Will hand over the charge of his office to Sint Harayan Vyes, Deputy Superintending Archaeologist, 0/0 G.L., A.S.T., Bhopal Circle, Bhopel, who will, in addition to his own duties, held the charge of the C/o S A., A D.I., Tample Survey Project, Dhopel and will act as its Head of Office and D D.C./C D.C., till Shri K.M. Remanurthy, S A., joins duty.

- Shri Tale Llone, Deputy Superintending Archaeologict, in add-ition to his own duties, will hold the charge of the current duties of the post of Superintending Archaeologist and will act as Mead of Office and D.D.C./O.D.C. in respect of the O/o S.A., L.S.T., Bhubaneswar Cirole, Bhubaneswar, with immediate effect and until further orders.
- 3. Km. Madhu Bala, Superintending Archaeologist, in addition to her duties, will hold the additional charge of the Kalibengan Section of the O/o Pirector General, A.S.T., New Delhi, till further orders.
- All the concerned Supprintending Archaeologists will hand over the complete charge of their existing posting by 13.4.1990 positively and summith compliance report by Fax.

"Mindi version will follow."

-- Day (STIL PLL) Director [Administration]

Distribution :-

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Inst. of Archy./G & Library/C & Gection, New Delhi.

All Archaeological Offices.

All dealing Appletanto in Adm I Section .

9. Secretary General/President, A.I.A. J.A., Bangalore/Agra.
10. General Secretary/President, A.I.A. C.A., New Delhi/Mangalore.
11. Office Order file / Guard file.
12. File No.3-12/98-12m.I.
13. Adm. II / Cash Deutien, Hers. Office, New Delhi (2 copies each).
14. Dy. Director (C.L.), Hers. Office, N.Delhi, for hindi version pl.

15. P.S. to Secretary (Culture) /Jt. Secretary (11), Shactri. Bhavan, How Delhi.

Jennath, New Delhi-110011, the 2 APRIL 1998.

- 3 APH 1770

The following postings/transfers of Superintending Archaeologiste are hereby ordered, in the public interest,

					•					1			
1	In .	Hame	o	0287	3 \ 6 21		Present place of posting		lew place posting	of	• • • •	m andre ,	
	(1)	Dr.	K oP o	Pool	nedle		Bangalore Circle	•	C/o D .G., New Delhi		7 €	cainst a cant post	,
	(2)	Dr.	P JK	. Mido	hra	N	Chandigarh Cirol Chandigarh	le, I	Bhopal Oi: Bhopel	role,		loe Shri Sinhe, CA	• :
	(3)	Sh.	A DIG.	. Gin	n n		Shopal Circle, Blopal		C/o D .G .,			gainst a acant post	ار ا
	(4)	Sh.	P _A X.	. Țri	tsev		Temple Survey Project Ehopal		C/o D.G., New Delhi		V	gednst e acent post	ę,
المريد	(5)			·lacc)		7	cle Ehubaneswar	<u> </u>	Temple Sur Project, D	ho pal	320	R Trivech	-
	(6)	3h.					Sringsar Cirole Jammu		Ohandiger olo, Ohan	dagari	. 2	K Minney	
	(7)	Dr.	Ģ.ď	• Oha	ul oy		C/o D G., L S. I	·.	Guwehati Guwahati		J	Dac, wat	•
	(s)	Dr.	S 🕰	• Her	H (1)		Excevetion Bran		Orineger Jermu		D	orje, om	
	(9)	Du .	D.	Jitor	idra Da	13	Guwehati direle	•		gallor e	P	oonsons, w	e di e
. ((10)	Kn.	Mad	hu Ba	al a		C/o D.G., A.S.I.		Excavation New Delais	n Br.	, v	ice Dr. D ani, C.L.	•
						à			•	.	1		

Consequent upon the above postings/transfors :-

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1. All the Superinterding Archaeologicts, so transferred, will hand over the complete there of their office to his her/junior Deputy Superintending Archaeologist, who will, in addition to his own duties, hold the charge of current duties of Superintending Archaeologist and will not as Head of Office and Drawing & Disbursing Officer/Ohoque Drawing Officer, till a regular Superintending Archaeologist joins duty or until further orders, whichever is earlier. Dr. P.K. Trivedi, S.A.,



SATYA PAL

mesane

D. O. No. EA/D(Adm)/Misc./98 निदेशक (प्रशासन)

> DIRECTOR (ADMINISTRATION) भारतीय पुरातत्व सवेधण

ARCHAEOLOGICAL SURVEY OF INDIA

जनपथ/Janpath.

New Delhi-110011, the......10.47.41998

TO WHOMSOEVER IT MAY CONCERN

This is to certify that Dr.G.C.Chauley, M.A. Ph.D., Diploma in Archaeology and Diploma in Museology, presently working as Superintending Archaeologist, Guwahati Circle joined the Survey as Curator in 1970 and worked in Archaeological Museum, Helebid in Karnataka, Archaeological Museum Nalanda and Bodhgaya and has undertaken re-organistional works there. He joined the Group 'A' service in the Archaeological Survey of India as Dy Superintending Archaeologist in January 1978 and was posted in Bangalore Circle where he remained upto 14 July, 1980.

He was posted to Velha Goa as Dy.SA Museums, Western Region, Velha Goa as Head of the western region Museums Branch w..e.f. July 15, 1980 and continued up to August 1985.

He has organised Archaeological Museum Old Goa and Lothal in Subsequently he was selected by Suptdg.Archaeologist and posted in Bhubaneshwar as S.A. and Head of Office of the Circle w.e.f. 16 August, 1985 to August, 1997.

He has total 13 years of experience in the Museums Branch of ASI and has experiences in organising Museums and exhibitions, excavations and explorations, and conservation of monuments. He was responsible for deplastering and conservation of Lord Jaganuath Temple at Puri and successfully completed the project.

He was Project Director for Konark also from August 1997 to April 1998.

He has conducted excavations at Lalitagiri and brought to light the relic casket and monastic complexes etc. In the 28 years of service, he has gained 15 years of archaeological and administrative experience in responsible capacities and 13 years of experience in Museums which is more than the prescribed experience by the UPSC for the post of Director General, National Museum.

He has published over 40 research articles. One book on Early Buddhist Art of India and his book on Art & Architecture of Nalanda is in the Press.

I wish him all success in his future.

acyana (Satya Pal)

(Bayya Pal) Dissertes (Admn.) Archneological Survey of India Juap.A., New Delbi-110811

Advo calé

16-4-

No.20014/3/83-E.IV
Oovernment of India
Ministry of Finance
Department of Expenditure

Wey Delhi, the 14th December, 1983.

OFFICE NEHORAYDUM

Subject: Allerances and featlities for civilian employees of the Central Gavernment serving in the States and Union Territories of North-Eastern Region __ improvements thereof.

The need for attracting and retaining the services of dempetant efficient and service in the North-Enstern Regions comprising the States of Assam, Maghalays, Manipur Nageland and Tripura and the Union Territories of Arundohal Pracesh and and Tripura and the Union Territories of Arundohal Pracesh and Himeram has been engaging the attention of the Government for Himeram has been engaging the attention of the Government for some time. The Ogvernment had appointed a Committee under the some time. The Ogvernment had appointed a Committee under the Chairmanship of Agaretary, pepaitment of persennel & Administrative, Reformant to account allowances and facilities tive, Reformant to existing allowances and facilities admissible to the verious categories of civilien Central Covernment and to suggest suitable ment ampleyees serving in this retien and to suggest suitable improvements. The recommendations of the Committee have been improvements. The recommendations of the Committee have been deregully sensioned by the Government and the President is new planed to decide as follows:

(i) Tonure of posting/nepitotion:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for efficers with more than 10 years of service. Periods of lesve, training, sto, in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Will be excluded in counting the tenure of service mentioned officers, an completion of the fixed tenure of service mentioned above, may be tellidered for posting to a station of their chaice as far as penciple.

The period of deputation of the Central Gevernment employees to the Brates/Union Territories of the North Eastern employees to the Brates/Union Territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional chart in exigencies, of public service as well as when exceptional chart in exigencies, of public service as well as when the amployed conderned is prepared to stay longer. The admissible deputation allewance will also centinue to be paid during the period of confirming to extended.

(ii) Weightage for Central deputation/training abread and agental mention in confidential Records.

Ashistratory parformance of duties for the

Cartifical to be

Advocaté

prescribed tenure in the worth East shall be given due recognition in the case of eligible officers in the matter of

- (a) premotion in cadro posts;
- (b) deputation to Central tenure posts; and
- mourage of training abread.

Miorgeneral requirement of at least three years service in a cadre post between two Central tenure deputations may also be relaxed to two years in deserving cases of meritorieus ser-

A specific entry shall be made in the C.R. of all employed as who rendered a full tenure of service in the North Eastern Region to that effect.

(111) Special (Duty) Allowance -1 ...

Central Government civilian employees who have all India Central Covernment civilian employees who have all India transfer liability will be granted a Special (Dity) Allewance it transfer liability will be granted a Special (Dity) Allewance it transfer liability will be granted a Special (Dity) Allewance it transfer liability will be said pay subject to a ceiling at the Horth Research of the second to any statution in the North Research Region. Such of those employees who are example from payment of income tax will havever not be eligible for this Enstern Region. Such of those employees who are exempt from this payment of income tax will, hewever, not be eligible for this special (Duty) Allewance will be in addition to any special pay and/or Deputation (Duty) Allewance addition to any special pay and/or Deputation that the total of already being drawn subject to the condition that the total such special (Duty) Allewance plus special pay/Deputation (Duty) allewances and Special (Duty) Allewances (Deputation (Duty) Allewances (Deputation (Duty) Allewances (Deputation (Deput 11ks Special Campensatory (Remote Locality) Allawance, Construction Allewands and Project Allewance will be drawn separately.

(iv) Brigial Companageory Allewance :

Vient and Hedner and The rate of the allewance will be 7% of basic pay nubject to a maximum of Rs.50/- p.m. admissible to all employees without any pay limit. The above allevance will be admissible with affect from 1.7.1982 in the case of Assam.

The rate of allowence will be as follows for the . nanipur shold of Hanipur 1.

pay upto no. 840/-- Pay above Rs.260/-

Rs.48/- P.M. 15% of basic pay subject to maximum of Rs.158/- P.m.

. 3

18

The rates of the allowance will be as follows !-

um of Re. 30/- end a maximum of Re.150/- P.M. (a)

Other Areas (b)

Rs.40/- P.TA. pay upto Rs.260/-

Pay obeve Rs. 26n/- 15K of basic pay subject to a maximum of Rs. 15e/- P.M.

There will be no change in the existing rates of Special Compensatory Allewances admissible in Arunsohal Predact, Magaland and Miscrom and the content and Miscrom and Mixoram and the existing rate of Disturbance allewance admissible in specified areas of Misonam.

(v) Travelling Allewence on first apprintment :

In relaxation of the present rules (8.R.185) that travelling allowance is not admissible for journeys undertaken in appropriate the present rules (8.R.185) that traverling allowings is not admissible for journeys undertakent in connection with the initial appointment, in dass of journeys for takeing up initial appointment to a post in the North-Rastern region, travelling allowed limited to ordinary bus fare/second class rail fare for road/rail journey in except of first 400 kms. for the Government servant himself and his family will be for the Government servant himself and his family will be adminsible.

Travelling Allowande for journey on traditat

In relaxation of orders below B.R.116, if on transfer to a station in the North-Eastern ragion, the family of the Government servant does not addomptny him, the Government servant does not addomptny him, the Government servant vant will be paid travelling allowance on tour for self only for transit parish to take the many transits parish the many transits parish to take the many transits parish the many transits transit period to join the post and will be parmitted to darry personal affices upto 1/3rd of his entitlement at Government cost or the efference in the ship and a second by the maker or the efference in weight of the personal effects he is sotu-ally carrying and 1/3rd of his entitlement as the case may be, in lieu of the cost of transportation of baygage. In case the family accompunies the Gevernment servent on transfer, the ramily accompanies the Gevernment servant on transfer, the Gevernment sarvant will be entitled to the existing admissible transportation of the transportation of the transportation of the admissible weight of personal effects ecookding to the grade to admissible weight of personal effects ecookding to the weight of the which the officer belongs, irrespective of the weight of the which the officer belongs, irrespective of the weight of the which the officer belongs, irrespective of the weight of the which the derivative of the seturn jeurnay on transfer back from the Martin Bastern for the return jeurnay on transfer back from the Martin Bastern Region. Rugion.

Cont. 4 . 4

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(vii) Road mileage for transportation of personal effect on transfer:

In relaxation of orders below S.R. 116, for transportation of personal effects on transfer between two different stations in the North-Eastern region, higher rate of allowands admissible for transportation in 'A' class cities subject to the actual expenditure incurred by the Gevernment mervant will be admissible.

(viii) Joining Time with leave

In dase of Government servents proceeding on leave from a place of posting in North-Eastern Region, the period of travel in excess of two days from the station of posting to out side that region will be treated as joining time. The same concession will be admissible on return from leave.

(1x) Leave Travel Concession :

the old duty station or another selected place of residence and has not availed of the transfer travelling allowence for the family will have the option to avail of the existing leave travel concerns of the option to avail of the existing leave travel concerns of the option to avail of the existing leave travel concerns of the option to be a selected of the concerns. cession of journey to home token once in a block period of 2 years, or in lieu thereof, facility of travel for himself once a year from the station of posting in the North East to his home town or place where the senting in the North East to his home town or place where the family is residing and in addition the facility for the family (restricted to his/her spouse and two dependent children only) also to travel once a year to visit the employee at the station of posting in the North Eastern Region. In case, the option is for the latter alternative, the cost of travel for the initial distance (400 kms./160 kms.) will not be berne by the officeri

Officers drawing pay of Rs. 2250/- er above.. and their families, 1.c., spouse and two dependent children (upte 18 years for beys and 24 years for girls) will be allowed air travel betweer imphal/Silenar/Agartain and Calcutta and vice-wersa, while performing journeys mentioned in the preceding paragraph.

(x) Children Education Allewance /Hontel Subsidy:

Where the children do not accompany the Government servent to the North-Eastern Region, Children Education Allewance upto class XII will be admissible in respect of children studying at the last station of posting of the employees concerned or any other station where the children reside, without any restriction of pay drawn by the dovernment pervant. If Children studying in schools are put in hestels at the last station of posting or any other straigh; the Government servent concerned will be given hostel subsidy without other restrictions.

The above orders except in sub-para (1v) will alan mutatin mutandis apply to Control Government employees posted to Andaman and Niceber Islands.

These erders will take effect from lat November, 1983 and will remain in fordo for a period of three years upto 31st

All existing special allevances, gadilities and denconsists of the Central Government to their sun employees in the Morth-Eastern ments of the Central Government to their sun employees in the October, 1906. North-Easters asstained in this Office Homorandum.

Roperate erdors will be immed in respect at other renommeredations of the Committee referred to in paragraph 1 as and where decisions ere taken on them by the government.

o. The sector of the persons serving in the Indian Audit
and Addounts Department ore canderned, those erders issue after consultation with the Comptroller and Auditor Consultation with the Comptroller and Auditor Consultation of India.

JOINT SPORETARY TO THE GOVERNMENT OF INDIA. . (S.O. HANKLIK)

10.

All Ministrias/Departments of the Carachiment of Tudies, sto. sto.

Copy (with approx scopies) to C.S. A.G., U.P.S.C.

Chyanapass March nostell agrant filling Sulfar Sta Sphrona

The Director General Archaeological Survey of India Janpath, New Dolhi.

Sub:- Choicest Place of Posting as per 0.M. 20014/283 E IV dt. 14/12/1983- reg.

Madam,

I have completed my Two Years Tenure in Guwahati Circle on 16 th April & achived record progress in Conservation (report submitted to you 1999-2000) inspite of provaling unrest & extortion etc.

As per above 0.M.of 14/12/1983 I am entitled to be get posting in place of my choice in case I am considered for transfer from Guwahati. I beg to submit following place of my choice viz. (1) Bhubneshwar Circle (11) Calcutta Circle (111)Patna Circle or Hyderabad Circle.

This is for your kind information and hissessary act.

Yours faithfully

(G. C. Chauley

NC. 6 A/A-51/4C-2CVn-/653

Archaeological Survey of India
Guwahati Circle
Ambari, Guwahati - 1

Annexine - A6

To,

The Director General, Archaeological Survey of India Janpath, New Delhi - 11

Subj : Request for Transfer to place of choice asper O.M.No. 20014/283 - E IV Dated.. 14-12-1983.

Madain,

I have the honour to inform you that I was transfered from New Delhi to Guwahati vide order No. F-3-12/97-Adm - I office order No. 77/98 Adm - I. Dt. 3rd April and joined at Guwahati being an obedient & dutiful public servant on 17-4-1998. After my resumption of duty at Guwahati I am discharging my duties with all sincerity and devotion inspite of the adversities and the local conditions apart from the difficult conditions as emphasised in the office memo dt. 14-12-1983.

That Madam I have already completed 2 years 6 months service of my tenure posting in the North-East Region and I am now entitled to be posted at a station of my choice. It may also be noted that I have not availed any such leave or training more than 15 days at a stretch during my tenure in the North-East Except my E.L. for about a month from 26th june to 25th July 2000.

Be it also mentioned here that my wife is a serious patient of Diabet & acqute heart patient, my presence is very much necessary for her proper care & treatment also.

Therefore I being the senior most S.A. with 31 years service in my credit, place this application for your kind consideration for effecting my transfer to the place of my choice as given below.

(1) Calcutta circle, (2) Patna Circle (3) Hyderabad Circle, (4) Bhubaneshwar Circle. For kind & sympathetic consideration of my case I shall remain ever grateful to you.

With profound regards.

11.B. My representation rent to face vide this obviace. Peter WO BA/A 5.9/6.C-2000-751 is again faxed. Bu Yours Faithfully

(G. C. Chauley)

Continue copy

Advocale

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म् , विच , यन्त्री, विकास , विकास , विकास म Government of India Archaeological Survey of India

Janpath, New Delhi-110011. Dated: 25-09.2000

OFFICE ORDER NO. 191/2000-ADM.I

On the recommendation of Departmental Promotion Committee Group'A' Gazetted), the president is pleased to appoint the following Deputy Superintending Archaeologist (General Central Service Group Gazetted) in the pay scale of Rs.8000-13,500/- to the post of Superintending Archaeologist in the pay scale of Rs.10,000-15,200/in the Archaeological Survey of India on promotion basis in order of seniority with immediate effect from the date of their actual assumption of charge of the post. They are posted at the places shown against their name on promotion, until further orders :-

	Place of post	S	
Sl.No. Name	Present	on Promotion	Remark.
l. Shri L.S. Rao	S.A. (I/c), Bhubaneswar Circle	Bhubaneswar Circle	Agains vacant pos t.
2. Shri Syed Jamal Hasan	O/o S.A., Lucknow Circle	O/o S.A., Guwahati Circle.	Vice S G.C.Ch. lay, S. who is transf ed as

In case the Promotion is acceptable, to the concerned offici they should convey their unconditional acceptance to the directorate with in one week from the date of issue of this ofder failing which it will be presumed that they are not interested in their promotion and as such their case of promotion to the post in question will no be considered during the next one year.

Shri G.C. Chaulay, Superintending Archaeologist, A.S.T. Guwahati Circle is hereby posted to the O/o S.A., A.S.I., Excavation Branch, Nagpur against a vacant post with immediate effect in publi interest.

'Hindi version will follow

ducino Satya Pal Director(Administration)

1. Shri L.S.Rao, S.A.(I/c), Bhubaneswar Circle.

2. Shri Syed Jamal Hasan, Deputy S.A., Luckhow Circle.
3. Shri G.C. Chaulay, S.A., Guwahati Circle is directed to hand over the charge of Shri K. Loardu Swamy, Dy. S.A., and proceed to Nagerta to take Charge of Shri K. Loardu Swamy, Dy. S.A., and proceed to Nagerta to take Charge of Shri K.

to take charge of the O/o S.A., Excavation Branch, Nagpur.
4. S.A., A.S.I., Lucknow Circle is requested to relieve Shri Syed

Jamal Hasan,

5. P\$/PA to DG/ADG/Dir(Adm)/All Directors/Dy.Dir.(A/c).

6. PS/PA to Secretary(Culture)/JS(M), Deptt. of Culture, Shastri Bhawan, New Delhi.

7. Pay and Accounts Office, A.S.I., New Delhi/Hyderabad.

8. All Officers/Sections at Hqrs. Office, New Delhi.

9. All Archaeological Offices. 10.Dy.Dir.(OL), Hars. Office, for hindi version pleases

ll.Office Order file/Guard file.



24

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Received with thanks from Mr./Mrs/Ms.....

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